TRILEGAL PRESENTS NALSAR-CCI ANTITRUST MOOT, 2023



14th-16th APRIL, 2023

ABOUT

NALSAR UNIVERSITY OF LAW

The NALSAR University of Law was established under the Andhra Pradesh Act 34 of 1998 as a fully residential National Law University, offering an integrated five year law course. NALSAR continues to be a towering legal institution in India, consistently ranking as one of the best law schools in the country. Leading media agencies such as India Today and Times of India have ranked NALSAR among the top two law schools in India. Further, NALSAR was awarded the highest grade i.e. 3.60 out of 4.00 by the National Assessment and Accreditation Council. It is recognized worldwide for its academic excellence, innovation and holistic learning. Dynamic, driven and technically sound, NALSAR students are not only wooed by top domestic and international law firms, but are also making their presence felt as professionals n litigation, research and entrepreneurship amongst other options.

NALSAR boasts of a new academic system that empowers its students with the agency to select courses from a wide portfolio of offerings which helps them cultivate and specialize in a field of interest over the course of law school. NALSAR's cutting edge classroom teaching is supplemented with field experiences through clinic course offerings that are aimed at equipping its students with sound practical experiences. A highly motivated student body at NALSAR has time and again proven its mettle to the core by outperforming peers from competing law schools in extra-curricular activities such as moot court competitions, alternate dispute resolution competitions, competitive debating, among others.

The importance of holistic learning for students is taken to its zenith through the unparalleled infrastructure offered at the NALSAR campus, which is one of the best in India. The NALSAR law library has a collection of over 27,000 books, law reports, law reviews, periodicals, manuals and other multi-disciplinary publications. Students are equipped with a wide array of legal databases including Westlaw, Hein Online, Lexis Nexis, JSTOR, Kluwer, SCC Online, Manupatra etc.

ABOUT THE COMPETITION

The objective of this Moot Court Competition is to stir up research and thinking on emerging issues in competition law. The holistic practice of competition law in India is just about a decade old, and therefore, there is a lot of jurisprudence around the subject that is being constantly shaped (and reshaped) by the Competition Commission of India (CCI) and other appellate courts and tribunals. Furthermore, the CCI's advocacy initiatives under the Competition Act, 2002 perfectly complements the moot's desire to introduce a serious conversation around competition law in India. The direct involvement of the CCI has only led additional credibility to the competition.

TITLE SPONSORS

IL TRILEGAL

Trilegal is a premier law firm based in India. Established in 2000, it has gained the glory of being one of the best law firms in the country. Its offices are located Capital Region in National (NCR), Bengaluru and Mumbai. Trilegal delivers outstanding integrated legal services to clients across a broad range of industries and practices, including private equity, venture capital, technology, banking, capital markets, competition law, defence, dispute resolution. energy & infrastructure, labour & employment, and taxation. It has earned numerous awards and accolades.

भारतीय प्रतिस्पर्धा आयोग Competition Commission of India

The Competition Commission of India (CCI) is the principal regulatory body charged with the enforcement of the Competition Act of 2002. As a statutory body within the Ministry of Corporate Affairs, the CCI is responsible for safeguarding competition in the Indian market and protecting the interests of consumers through its vigilant monitoring of anti-competitive practices. Additionally, the CCI plays a critical role in ensuring the competitiveness of domestic industries in the face of globalization. With its dedication to free and fair competition, the CCI serves as a crucial component of India's regulatory landscape.

VISION & MISSION

The vision of 2nd NALSAR-CCI Antitrust Moot Court Competition this year is to benchmark for the set antitrust law moots by making NALSAR-CCI the Premier Antitrust Competition in India. We aim to organize the biggest and grandest moot which will promise an enriching all experience for the stakeholders without sacrificing on quality and fairness.

We are bringing in top law firms and research databases to provide the best mooting experience for our participants. Individuals with distinguished knowledge and prestige in the area of competition law are being invited judges. as Furthermore, internships, study online material subscriptions and multiple goodies will be provided to the winners of various awards in addition to monetary prizes.

REGISTRATION AND ROUNDS

ELIGIBILITY

1. The Competition is open to students currently enrolled in LL.B. Degree Courses (3 year/5 year) or LLM Postgraduate Degree Courses enrolled in any institution recognized by the Bar Council of India.

2. Applications from Cross-institutional Teams are accepted.

3. There is no limit on the number of teams applying from one institution.

HOW TO REGISTER

1. Teams of 2 (speakers) or 3 (2 speakers and 1 researcher) are welcome to register.

2. Fill out the <u>Registration Form</u> on the website.

3. Once registration has been verified teams will be assigned a Team Code (" TC- XX") for identification for the duration of the Moot.

Registrations close 5th March, 2023.

The Competition shall comprise two stages.

1. MEMORANDUM ELIMINATION ROUND

• Open to all teams which register for the Competition. The results of this round shall be based on the evaluation of Written Memorandums.

• Teams with the highest 32 scores will proceed to the Oral rounds.*

2. ORAL ROUNDS

• The teams which qualify the Memorandum Elimination Round shall be eligible to participate in the Oral Rounds, conducted offline on the NALSAR Campus from 14- 16 April, 2023.

 Oral rounds shall comprise 2 Preliminary Rounds followed by Advanced Rounds (Quarters, Semis and the Grand Final).**

* Where the number of registered teams exceeds 90, the <u>top 40</u> teams shall proceed to the Oral rounds.

** At the discretion of the Organsing Committee, an <u>Octa-Final Round</u> may be conducted prior to the Quarters.

AWARDS AND PRIZES

Winning Team Award:

Plaque, a cash prize of INR 1,00,000 and three one-year complimentary (Academic) SCC Online Web Edition worth INR 27,000 each.

Runners-Up Team Award:

Plaque, a cash prize of INR 50,000 and three one-year complimentary (Academic) subscription to EBC Learning worth INR 14,500 each.

Best Speaker Award: Plaque and a cash prize of INR 10,000.

Second-Best Speaker Award: Plaque and a cash prize of INR 7,500.

Best Memorandum Award - Informant: Plaque and a cash prize of INR 12,500.

Best Memorandum Award - Opposite Party: Plaque and a cash prize of INR 12,500.

Best Researcher Award: Plaque and a cash prize of INR 7,500.

All participating teams will be provided with a certificate of participation or a certificate of merit in accordance with the performance of the team.

ACCESS TO SCC ONLINE

The Knowledge Partner of the competition, SCC Online, is providing one month access to the SCC Online Web Edition to all the participants of the competition. This shall be made accessible through the individual email IDs of the participants.

The dates for the activation of subscription will be notified by the Organizing Committee to the participants in due course.

A training session for the participants will also be held, the dates of which will be notified by e-mail post registration.



CONTACT US!

For any clarifications or assistance, kindly send an email to <u>nalsarccimoot@nalsar.ac.in</u>.

Visit the official website at <u>antitrustmoot.nalsar.ac.in</u> for more details.

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